लिये जब वह माइनारिटी मे आ जाते है, तो चिल्न पों मचाने लगने हैं कि कौसिल टूट जानी चाहिये, लेकिन ...

Half-an-how

سردار نریندر سدکه برار: همارے وهاں تو مجارتی نے پاس کیا ہے ۔

†[सरदार नरेन्दर सिंह बार : हमारे वहां तो मैजारिटी ने पास किया है।

श्री शीलभद्र याजी : इस सिलसिले में वह टीक है। भागव जी ने कहा कि अनाप गनाप बात होने लगती है। कहने लगते है कि राज्य मभा रखी जाय या नहीं रखी जाय। लेकिन मेरा कहना है कि राज्य मभा जो है वह पर्मानेट बाडी है और उमका दूसरा कास्टीट्यूणन है। लेकिन मेरा कहा। यह है कि जो अपर चैम्बर को हटाने की असम्बली से माग आई है वह ठीक है और जितने जोर भोर से इमको आज पास किया गया है वह ठीक है। लेकिन एक जमाना आयेगा जब कि फिर से वहा से कौन्मिल को बनाने की माग आने वाली है और उसके लिये मेरा कहना है कि तब इस हाउस को उस कभी भी मजूर मही करना चाहिये । वस मुझे इतना ही कहना है।

THE DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

SHRI BHUPESH GUPTA: Sir. we are a House of young people, full of vitality, including the Chairman. That is why within ten minutes we have passed it.

SHRI NIRFN GI1OSI1: We are more alive to this institution

H \LF AN-HOUR DISCUSSION RE. SHRIMATI SHARES HELD BYARUNA ASAFALI AND THE DIRECT TAXES PAID BY HER DURING THE LAST TEN YEARS

MR. DEPUTY CHAIRMAN: Half-anhour discussion. Mr. Lokanath Misra.

SHRI. BHUPESH GUPTA: After this we will go to the Meghalaya Bill, I hope The House can assure the Government that they will pass it.

SHRI NIREN GHOSH (West Bengal): Sir, I am not here for long. But I want to record that I want the Meghalaya Bill to be passed today. I may have to go away for some other work. It should be passed today.

MR. DEPUTY CHAIRMAN: All right Please sit down. Before Mr. Mishra starts his speech, I would request him to limit his observations to ten minutes because we have got a large number of Members who would like to ask clarifications or put questions to the Minister. Therefore, if you want this Half-an-hour discussion to be really finished within half an hour, I will request the hon'ble Member to take only ten minutes.

SHRIMATI YASHODA REDDY (Andhra Pradesh): It is 5-19.

SHRI LOKANATH MISRA (Orissa) : It is 5-20. Now I start. Sir. the question of Shrimati Aturuna Asal Ali's tax arrear has been taken up in both the Houses of Parliament for the last six months or so. In both the Houses the Government does not want to part with information which is inconvenient to them. All the time we have been told that she had an investment of about Rs. -7-18 lakhs in the Raisina Publ cations and some other publications without being intimated as to which was the source of this huge amount for investment. Yesterday, Sir. you would have kindly noticed that there was some a trempt here that the question may not be taken up for oral answers. It is very good of you, Sir, to have allowed me to take this matter up in the shape of a half-an-hour discussion today.

Yesterday there was a statemedt laid on the Table of the House which said that Mrs. Aruna Asai Ali had made a dor ation of Rs. 13,98,000 to one Foundation, called Dr. A. V. Baliga Foundation. The total wealth in possession of Mrs. Aruna Asab All is not known. Any socialist in this country is an aceberg and more so Mrs. Aruna Asaf Ali where the visible part is probably much less than the invisible one. And I would not have come to know, would the country have come to know, the assets of Mrs. Aruna Asaf Ali, if we had not persistently and insistently tried to dig into it. Ultimately, because of digging she is completely exposed,

^{†[]} Hindi transliteration.

[Shri Lokanath Misra]

5315

to my krowledge. I do not krow whether there is something more to be exposed yet because as I said, every socialist is an iceberg

Now, the greatest of socialists Mis Arura Asaf Ali according to the information made available to us by the I mance Ministry owns a capital in estment of at least Rs 18 lal hs in two publications, one is the United India Periodicals and the other is the Raisina Publications Limi ed which brings out the Russian paniphlets P tn t and I mk

SHRI BALACHANDR 4 MENON (Kerala) Why are you so mu h against ıt?

SHRI LOKANAIH MISRA bound by the time If the Chair gives me time

DEPUTY CHAIRMAN MR No interruption Ict him continue

SHRI LOKANATH MISRA Out of the known wealth possessed by Mis Aruna Asaf Ali tiec is a donation made to Dr A V Baliga I oundation to the tune of Rs 14 lakhs I do not know what this Ln-A V Baliga Foundation is If it is another name for propagating the Gommunist ideology and doing the Russian type of propaganda then, Sir, this would not have got income tax exemption according to law If it has not got income tax exemption, there are further complications I do not know-and the Minister must let us know-whether his particular Foundation has the advantag of exemption from income-tax, and whosoever donates to this pa t cular I out dation also gets exemption from wealth tax and ir come tax That information I would like the hon-Minister to place at our disposal is not so, then the complications are too many But, as it is, Sir nobody in this country can expect Mrs Aruna Asaf Ali to have made a huge contribution of Rs 14 lakhs to Dr A V Baliga I ounda tion out of her total wealth of Rs 18 lakhs unless she had something to get out of it And if it is done for personal interest, then there is absolutely no exemption of income-tax

Now, figures have been given to us regarding the income-tax and weal h tax The variation are so much in different years that i is unb heable. In begins from 960 61 and in hat year the income-tax paid is Rs 261. In 1961-62,

it is Rs 730, it rises by three time And the seu ce of income for these years is and interest. In 1962-63, income tax paid is Rs 1310. Here also the source of income is silary and interest How there was such a vitation in salary and interest so far as Mrs. Aruna Asaf Ali is concerned, is not known to me. I hope the hon Minister would kindly throw some light on this. In the next year, 1963-64 it is Rs 318, it comes down from Rs 1,310 to Rs 318 And she pay this year, for the first time, a wealth tax of Rs 108 It is very difficult to comprehend how a pe son who pays Rs 318 as meome-tax has to pay a wealth tax of Rs 108. As you know Sii the rule then was that anybody who did not have more than Rs 2 lakhs did not have to pay wealth tax And anybody who had Rs 2 lakhs unless he was another Jaguvan Ram, had to pay income tax not to the tune of Rs 318 but to the tune of thousands. I would like this point to be claified by the hon Minister

The next year is more surpring. In 1964-65, the income-tax paid by her is Rs 7,263. The varia ion is so much Once you look into this statement. You stark disbelies ng it, as I always disbelive this Government so iai as these statistics are concerned. I disbelie e it all the more because they migh have some intenion behind this. The may be a decrmined effor in order to mislead the House Then, in 1965-66, the inceme tax is Rs 641 while the wealth tax 1 Rs 519 The weal h tax goes up while the income to a comes down In 1966-67, the income tax is only Rs 281 And the crux of the mater is the year 1967-68 The income-tay in that year is Rs 124,790 and the wealth tax paid is Rs 4,918 She is in pose sion of Rs 13 lakhs all of a sudden. The reasons given are "Dividend income and capital gain of Rs 8,46,787 on sale of ent tleme it Gottificates of the value of Rs 4,81,128 under the National D fence "emittance Scheme" I am told, Sir, that during the war year with Palistan or even p obably during the war years w h China, people were encouraged to repairiate oreign exchange in o this country

PREM MANOHAR (Utti SHRI P. adesh) It was only during the war with Pakı tan

SHRI LOKANATH MISRA it was only during the weight Pakistan I do not know whe her the same scheme was available t ll 1967-68 The entry here of this colosal amount is in respect of and even if the scheme was 1.367-68

^available till that year—where from did Mrs Aruna Asaf Ali grithis colossal amount of Rs 4,81,128 in o eign exchange? In another place they have shown—they migh mislead this House again, therefore, I am warning this House no o be misiedthat M's Aruna Asaf Ali had a deposit of Rs 6,751 in the Lloyds Bank, London, at the end of the financial year of 1964-65 This amount is claimed to have been inherited by her from he la e husband and | subsequently repaired to India Now whatever was there to be declared unde the law as foreign exchange and inherited from her husband had been shown already in 1964-65. So if there was any hing else, it was not from her hurband becau e that is not shown here. I have always been saying that she has some channel I om foreign sources through which money comes and the Government is awaic of it. It is not that they are not aware of it. They know hat Patriot and Lin/ get money through these surreptitious sources and Mrs Aruna Asaf Ali is one of them. I is a benami transac tion The money does no belong to he It is Russian meney and she is only a name-lender As a nam lende been eating dividend and ince e tout or it The cloe the a calle him, which must be explained to he House

MR DEPUTY CHAIRMAN You have to fini h now

SHRI LOKANAIH MISRA Ten minutes are not over yet I am v i conscious of the time I will finish by 5-30

MR DEPUTY CHAIRMAN You started a 5 18

SHRI LOKANATH MISRA 1968-69, the income tax comes down to Rs 570, but the wealth ax is Rs 5.775 This is all mysteriou It i difficult for me to comp ehend how the C n'ral Board of Duect Taxes lunctions For the nex year, 1e 1969-70, the income-tax is Rs 981 and there is absolutely no wealth tax Probably the entire thing has been transierred to some other name in another benami transac ion We would like the hon Minister to throw sufficient light on this particular mysterious case Γ her ϵ is ample suspicion in the country that foreign money is being su repti tously draw i in by some persons probably in Dethi o elsewhere But we have here a concrete case vihe e fo eign money is being drawn and is being t ansacted from one name to the other under the very nose of this Covernment and the pusons concerned are going scot-free. I would like this

particular case to be taken up so that if there is a case against Mrs Aruna Asaf Ali fo having taken this morey from foreign sources, money which did not belong to her, she must be prosecuted as an anti-national

Discussion

Thank you

THL MINISTLR OF SUPPLY AND MINISTER OF STATE IN THL MINISTRY OF FINANCE SHRIR K KHADII KAR) Sn, the honourable Membe Shii Lokanath Misra, raised th ee points in this debate. I would like to deal with them as they have been raised, in the order in which they have been put on the paper. At the outset I would like to It is not a make one thing very clear question of any mystery because just reading out some figures from here and there would not convince the House I have listened to you and I will try to convince not only you Mr Lokanath Misra, but all othe Members of the House also regarding all hese transactions, whether they were regula or irregular, and I would Ike to dispel the suspicion because throughout there we an under-current or even some mes an expression of susp cion that the money has come from some my e ious sou ce and the Boa d of Direct taxes has taken a lement view. I would tike to assure the honourable Member and the House that I can convince them with all the fac s and figures from year to year rega ding the sources of income and rega ding he liability to pay taxes and transacion, concerning so many o hei things that he has men uned

I would firs deal with his first que tion as to what the source is of Mrs Aruna Asal Ali's money to the tune of Rs 18 You nate ally telt rather taken aback at this figure, Rs 18 lakhs. You mu ha e thought that there must be some secret source of this money I will give you the facts But before that I will just give the background and then read out the ugue I may point out to you that any under the remittance a donor scheme is entitled to give money to any man. And as the House and the honourable Members will understand, the source n ed not be disclo ed and in such a remittance the man who is the receiver i entitled to 60 per cent (i the remi tance for import entitlement, and this is also allowed to be sold in the open mirket, whateve the price, sometimes this is sold at 200 pe cent or even much more. First I am giving you the backg ound in general Af erwards I will give you the facts and figures

[Shri R. K. Khadilkar.]

Mrs. Aruna Asaf Ali is supposed to be connected with two journals of the Baliga Foundation—of the late well-known, renowned, Dr. Baliga. Here one thing I would like to make clear. The Baliga Foundation has been recognised as a charitable institution. This the honourable Member must bear in mind in this connection. Under the entitlement scheme which operated with a view to increasing foreign exchange resources. who were holding money outside were allowed to repatriate that money to India, and this repairiation was some sort of an incentive given; whether it was right or wrong, I am not concerned with it. I am stating the position. And that entitlement is **60 per** cent. If a hundred poinds are brought in by this method of remittance, you are entitled to an import licence for sixty pounds. Of course, that can be sold at the time at 300 per cent. This is the position. Now, I will come to the details. I have given you the background; otherwise, from mere figures it will not be clear to the House or to the honourable Member as to how she could collect this big amount. First on 31-3-68 the position of Mrs. Aruna Asaf Ali was like this. Her assets were Rs. 14 lakhs—shares in the limited companies at face value: sundry debtors including deposits with the Raisina Publications and the United India Periodicals Patriot and the Link, publishing the Rs. 5 lakh odd. I am not giving the small figures of hundreds and thousands. Her bank balance was Rs. 1,86,000. So. her total assets were Rs. 20,91,028 . . .

SHRI LOKANATH MISRA: Is that apart from the gift of Rs. 14 lakhs?

SHRI R. K. KHADILKAR: I am explaining the position to you. I will answer all your questions. I am giving you the figures.

Then, what did her liabilities amount to? Her loans were Rs. 2,40,000; incom: tax payable on this Rs. 1,24,000. Total liabilities were Rs. 3,64,000 odd. So, the excess of assets over the liabilities representing Mrs. Aruna Asaf Ali's capital was Rs. 17,26,000 odd as on gr-g-1968. This was her net asset on that date. Then we will see what happened in the next year . . .

SHRI LOKANATH MISRA: When did she possess this wealth? You are delaying the matter.

SHRI R. K. KHADILKAR : I am explaining everything. I shall explain

every pie. The honourable Member need not get agitated. Every pie that she possessed either by way of donation or otherwise will be explained.

Discussion

SHRI LOKANATH MISRA ; You will have to explain quickly not for my sake, but for the sake of the time of the House. I stuck to the time. Mr. Deputy Chairman, the Minister is not able to finish quickly...

SHRI R. K. KHADILKAR: I am giving you all the facts and figures. I am explaining everything.

SHR1 LOKANATH MISRA : All right, you explain. You can take half an hour or even one hour. It does not matter.

MR. DEPUTY CHAIRMAN: No. the Minister may please try to finish soon because the discussion is only for a short

SHRI LOKANATH MISRA : Sir, there is nothing like that. There is nothing like "be brief" He has to explain the source from which the foreign exchange came.

SHRI R. K. KHADILKAR : I am giving you all the information and if there is any doubt lingering, not a suspicion, I am prepared to dispel it at any time.

So, we come to the next year. We come to the position as on 31-3-69. Assets were shares of Rs 6,500; sundry debtors Rs. 5,21,000 including deposits with the Publications and the United Raisina Periodicals; and bank balance India Rs. 1,83,000. As on 31-3-1969 the total assets were to the tune of Rs. 7,10,000 odd. I am not giving the small figures. Then, loans as they were there, Rs. 3,90,000; income tax payable Lecause that was paid off in between, Rs. 889 .

SHRI LOKANATH MISRA: What was her income every year? You are only quoting

DAHYABHAI V. PATEL SHRI (Gujarat): You are confusing the issue.

SHRI LOKANATH MISRA: The entire issue is being confused. What is her annual income? Let us know her annual income so that we know the tax . . .

SHRI R. K. KHADILKAR: Please listen to me, Mr. Lokanath Misra. As I have stated earlier, the main intriguing thing that you mentioned, very rightly of course, was donation was received by way of remittances and that wa unlised under the semistance sch me (In-t ruptions) I am explaining the names of the companie and everything Nothing will be kept secret. Please listen to me. We now come to the second year position at that time was, the net excess of assets over the liabilities was Rs 7 10,000 odd This was the position After all, one thing is there If you go through all the statements, at the end of the financial vears 1967-68 and 1963-69, you will see that the investments in shares and deposits proceeded largely out of Mrs. Aruna Ashf. All s own cap tal and to a certain extent, out of the loans borrowed by her two times It is her own capital as well as leans So | Pradesh how she got 1 I am giving you the names I am not keeping anything behind Now Mrs. Kripalani

Half-an hour

SHRI LOKANATH MISRA I want one point to be made clear. Do you mean to say that for that investment also she borrowed money and invested it in the Raisma Publications? Do you want us to believe that?

SHRI R K KHADILKAR I am giving you the names from where the money comes

*HRI LOKANATH MISRA These are as fictit ous as he figures

SHRIRK KHADILKAR So far as the remittance part is concerned. I am giving you the firms names and their assets. It is a very big firm and the Incometax. Department has taken sufficient precautions and carried out research to find out all the assets.

MR DEPUTY CHAIRMAN Mr. Khaddkar whatever point Mr. Misra has made, you should reply to those points categorically

SHRIR K KHADILKAR Sir unless I give the background of some years, it would be very difficult for me to reply Just bear with me for a while. These are the details of the loans. Mrs. Kripalam New Delhi, Rs. 20 thousand; then in 1968 Rs. 20 thousand, then R. C. Agarwal, New Delhi, Rs. 20 thousand.

SHRI LOKANATH MISRA: Mrs Kripalani, Shri J B Kripalani's wife?

SHRIR K KHADILKAR. I do not know hat I am giva; with his

Whether they are fictitious or otherwise, that is for you to say Then R C Agarwal, New Delhi, Rs 20 thousand The loan continues J V Gokul and Co Rs 2 lakhs and in 1969 Re 2 25 000 (Interruptions) I am giving you the details of that company Then Bhagat Industrial Corporation, the loan amount is Rs 1,24,000 So the total loans at the end of 1969 amount to Rs. 3 90,705 So far as Mr. Asaf Ali's capital is concerned, she has about Rs. 2 lakhs of her own That is before May 1969 That has been asce tained by the Department, there is no doubt about that When she received the gift—this is the main point which is troubling you

SHRI N K SHEJWALKAR (Madhya Pradesh I t is troubling you

SHRIR K KHADILKAR I am not troubled because I know the facts. The gift is Rs 7 95 544 from abroad Now this amount was remitted to her by Leo and Company, Zurich through the Hong Kong and Shanghai Banking Corporation, Bombay This is claimed by Mrs. Asaf Ali as a gift fom abroad, and that was a remittance

SHRI LOKANATH MISRA Who is the giver?

SHRIR K KHADILKAR: Under the entitlement scheme no donor's name no do be disclosed (Interwhitms

SHRIC D PANDE (Uttar Pradesh): Sir may I tell him that entitlements and cert ficates can be of only Indian extrens, not of foreigners, because only the exporters of goods give them entitlement?

SHRI R K KHADILKAR Mr. Pande, you are confusing it, I will remove that confusion. Here under the law without disclosing the name of the person you can send that remittance. You are talking of a titlement. I am coming to that So this remittance came from abroad Apart from this remittance. I am giving you the full details.

MR DFPUTY CHAIRMAN Mr. Khadilkai it is not necessary for you to give all the details If you have finished the background of the whole story .

(Interruption)

SHRI I OKANATH MISRA Sir, the story is much more confounded There is some confusion. It is Mr Krishna Menon's language

SHRI R K KHADILKAR Now apart from this remistance, she eccived another remittance though he Lloyds Bank, New Delhi of Rs 6 337 These are the 'wo remit ances and the total amount aggregates Rs 8 lakhs odd Now how was it used so as to get more amount out of it? I will explain it just now Now out of this Rs 8 lakhs odd she was entitled for 60 per cent for import licences. Her t entitlement she could sell to anybody. So 60 per cent of this Rs 3 lakhs odd comes to Rs 4 lakhs odd

Half-an hour

SHRI LOKANATH MISRA Foreign money blackmarketed again Now, Sir, I would like to ask a question (Interruption) You are subjected to the Chair You may be the Finance Minister Sir, he did not say whether the gifts were also covered under the rules for this repatriation defence

SHRIR K KHADILKAR Mr Misra, you just listen to me I am coming to the point which is giving you some headache without knowing the facts. Now that certificate she sold to M/s J V Cokul & Co of Bombay on 17-5-66 at a p emium of 175 per cent I have given the name of the firm She received a furthe sum like that more than Rs 8,46,000 Now this is the crucial figure The assets increased by Rs 16 lakhs because of this legal advantage and the provision under the law giving her a right to sell her entitlement in the market at the prevail n3 pice. Therefore that amount naturally went up. This, "he crucial figure which is giving you some headache

श्री बालकृष्ण गुप्त (बिहार)

(Interruptions) मार्नेट बेल्यू या र्या ?

MR. DEPUTY CHAIRMAN How long will you take?

SHRIR K KHADILKAR I am prepared to finish even in five minutes it there is no disturbance

MR DEPUTY CHAIRMAN Allright, let there be no disturbance and he will finish in five minutes

श्री राजनारायण (उत्तर प्रदेश) : श्रोमन्, हमारा कहना यह है कि आप मर्त्रा को जितना समय दे रहे हैं उतना और वन्क्यूजन किएट हो रहा है। भ्या तमाशा है ? मवाल पूछने वी अ।वय्यकता ह

श्री उवनमावति आप बैठ जाइये।

श्री राजनारायण श्री बालकृण गप्त ने बडा मही मवाल पूछा कि नेशनल सेविंग्स सिंटिफिकेट्स की मार्केट वेल्य क्या थीं।

Discussion

श्री उपसभाषनि आपनो सवाल पूछने का माका मिलेगा । आप बैठ जाइये ।

SHRI R K KHADILKAR Please give me five minutes and I will explain how the total came to Rs 16 lakhs Now one que don remains. You will ask whether this company, J V Gokul is a real company or a fictitious company. I will give a few facts about the company. You will ask Is this JV Gokul & Company a real company, of a fictuous thing? This some question. Here I will give you only a tew facts about tha, other thing are not essential. If you like I will give you the relevant portions of the entitlement scheme later on but the e facts. I will give yau Messrs Gokul and company is a company in Bombay Now Shrimati Arlina Asaf Alı started takıng loans fom Gokul and Co from 1-7-1965 and she has been a debtor to that company since then In the matter of her finance. I do not want to give you all the names but about this company I will give you the particulars including loans and interest thereon at the rate of 12 per cent Bollowing was done at the rate of 12 per cen from this company During the financial yea so much was borrowed and so on I vill give you the partners and other thing Oh fac's I am no giving you now Now, Gokul & Co a firm of Bombay consisting of five partners and these partnes have also a limited company of he same name in Bombay J V Gokul & Co were able to give loans to Shrima i Aruna Asaf Ali who was taking loans on hundis etc. M. Misra, just listen Gokul & Co has dealings They are dealing in export of oilcakes dyes, chemicals, automob le paits coffee, sugar and cotton I will give you the connection of the countries where they export, just

MR DEPUTY CHAIRMAN necessary to give all the countries?

SHRI R K KHADILKAR It 15, because of suspicion. Do you want the connections?

SHRI RAJNARAIN No, no

MR DEPUTY CHAIRMAN Now hon Members may come up with their questions. We have had enough of information given by the hon. Minister. There are a large number of Members who would like to seek further clarifications, and I would therefore request hon. Members to be as brief as possible. Mr. Ajit Prasad Jain is not there. So Mr. Bhupech Gupta.

SHRI BHUPESH GUPTA: I would like to ask the following clarifications. Is the hon. Minister aware that there was a public statement on behalf of the Government of India by Shastriji in October, 1965, in which Indian nationals—note the words 'Indian nationals'—living abroad were called upon to repatriate their money to this country?

SHRI LOKANATH MISRA: Not from foreign individuals.

SHRI BHUPESH GUPTA: I have mentioned 'Indian nationals'. I thought I alone suffered from hearing trouble. Now my friend. a Swatantra leader, is suffering from the same hearing trouble, it seems. I have said 'Indian nationals', citizens of India living abroad. Is it clear? Now, after that, one Indian national, a citizen of India, neither Russian nor Chinese nor American nor British but as Indian as he is here, made a gift of Rs. 7:95:544.

SHRI LOKANATH MISRA: But what was his source of income?

SHRI BHUPESH GUPTA: Let me finish. His source of income? May be heaven, may be hell; I am not concerned.

Now, if somebody living abroad, an Indian national, made a contribution equivalent to the amount which I have mentioned nearly eight lakhs of rupees...

SHRI LOKANATH MISRA: That came from Russia. That is exactly what I say.

SHRI BHUPESH GUPTA: Let me finish. If you are so obsessed with Russia, go to Russia.

Now, he is an Indian national living in a Western country, residing there and living there, and he repatriated this amount and offered this money as a gift to Shrimati Aruna Asaf Ali. And it came through a bank.

(Interruptions)

Mr. Deputy Chairman, interrutions are made even in the middle of a sentence.

Then I will also interrupt him. So it is not fair to me.

MR. DEPUTY CHAIRMAN: Let there be no interruptions. But Mr. Bhupesh Gupta, you should finish asking the clarifications as early as possible.

SHRI BHUPESH GUPTA: So this money was received as a gift according to my information—the hon. Minister should correct me if I am wrong—under the national deferce remittance scheme. And then what happened? Sixty per cent. of it got this entitlement because of which she could also get import facilities and so on. Now, these so-called defence certificates, according to my information,—the hon. Minister should correct me because I am trying to get corrected if I am wrong—were sold at a premium of 175 per cent.

SHRI LOKANATH MISRA: He has said all that.

SHRI BHUPESH GUPTA: No, no. You are after that money. I know.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, all these facts and figures have been given by the hon. Minister. You may seek other clarifications.

SHRI B. T. KEMFARAJ (Mysore): He is not seeking clarifications; it seems he is replying instead of the Minister.

SHRI BHUPESH GUPTA : May I proceed?

SHRI LOKANATH MISRA: Why not?

SHRI BHUPESH GUPTA: Beacause a venerable lady in the country, a great freedom fighter, has been maligned for such a long time. certainly I shall have my say; otherwise not a word will be uttered.

SHRI LOKANATH MISRA: Why are you getting excited?

SHRI BHUPESH GUPTA: Mr. Deputy Chairman, will you give me protection against these interruptions?

MR. DEPUTY CHAIRMAN: I will give you protection but you should ask clarifications without any repetitions.

SHRI BHUPESH GUPTA: I am not being allowed to finish my sentencess Kindly allow me to finish my senten ce

[Shri, Bhupesh Gupta.]

5827

If you do not allow me to finish my sentences, let us have the House adjourned and let us go away. I can understand that. I did not utter a word all along when I could have contested everything Mr. Lokanath Misra said.

MR. DEPUTY CHAIRMAN: Give him a patient hearing please.

SHRI BHUPESH GUPTA: He had every right to say whatever he had to say whether I agreed with it or not, correct or

by selling these certificates an Now, additional sum of Rs. 8,46,000 was made-Therefore, Rs. seven lakhs plus this Rs. eight lakhs odd got after having sold them at a premium made it nearly Rs. fifteen lakhs or Rs. sixteen lakhs. It is not Russian money; it is the money which has been accounted for in the Reserve Bank by the banking processes here, the money got through selling the defence certificates in this country. And this is how the Rs. 15 lakhs or Rs. 16 lakhs were made. It did not come from Russia or from the States of America. I would ask the hon. Minister to dispute this fact if he can.

SHRI K. S. CHAVDA (Gujarat): The - hon. Minister has given the replies.

SHRI BHUPESH GUPTA: Now is it not a fact that Shrimati Aruna Asaf Ali made an offer to Mr. Morarji Desai, when he was the Finance Minister of the country, to divulge the name of the Indian national who had made a gift of that money on only one condition that the name should be kept confidential as other names under that scheme of repatriating funds were kept confidential? Now therefore it is in the files of the Government of India that that offer was made, that only one lady, one citizen of India, receiving a gift under that scheme, offered to divulge the name only on the gurantee that it would not be made public as other names had not been made public. Is it not a fact that Shrimati Aruna Asaf Ali had said that she was ready for his name to be published provided other names also were published, and that this proposal was made to Mr. Morarii Desai? I should like to know this from the hon. Minister. Is it not also a fact that in of all these things some people were put to harass every shareholder of the 'Patriot' and the 'Link', by Mr. Morarji Desai? I should like to ask whether it is not a fact that the Nizam of Hyderabad is a shareholder, that Shri

Saporii Palanji is a shareholder—they know all these people—that Shri D. S. Patel is a shareholder, that the Nawab of late Dr. Baliga, Shri Deb Narayan Agarwal, Shri Ram Charan Agarwal, are shareholders?

MR. DEPUTY CHAIRMAN: You please wind up.

SHRI BHUPESH GUPTA: I am winding up but not without reading out the names.

6 р.м.

Mr. R. D. Bhagat, was not he a shareholder? The Calcutta multi-millionaire, Mr. Jhunjhunwalla, was not he a shareholder? Are they all Communists?

SHRI C. D. PANDE: Under the pressure of Ministers.

SHRI BHUPESH GUPTA: Under Therefore Mr. Viceyour pressure. Chairman I should like to know whether in this House a patriot, a freedom fighter of sterling character in public life has some protection or not against this calumny made in this manner.

SHRI LOKANATH MISRA : The source of the money is not known and so he cannot say...

(Interruptions)

SHRI BHUPESH GUPTA: You were under a misapprehension, when you saw Rs. 14 or Rs. 15 lakhs. My friend, Mr. Misra, was under some misapprehension. When he heard about Rs. 18 lakhs he got worked up. He did not realise that the money came through the bank from an Indian national, accounted for and got through the sale of defence certificates. This amount was received by the sale of defence certificates in the country Therefore there is no foreign source involved at Apart from Shrimati Aruna Asaf Ali's private property of two lakhs or so...

(Interruptions)

MR. DEPUTY CHAIRMAN: You must finish now.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, I demand that every remark that has been made affecting her integrity and character and suggesting that she was receiving foreign money—it was even said Russian money—should be expunged from

the proceedings of the House, because such scurrilous utterances have been made, such shameful utterances have been made. And I want to know why Mr. Morarji Desai went on harassing the shareholders.

SHRI LOKANATH MISRA: He is bringing in all this in order to mislead the House again.

(Interruptions)

SHRI BHUPESH GUPTA: I say my friend, Mr. Misra, is a very worldly wise man. He knows it. He can go to Mrs. Aruna Asaf Ali, ask her to show the defence certificates and other things and I am sure she will show them. Only the name will not be given, the name that was offered to be given to Mr. Morarji Desai. I am sure Mr. Misra himself will be then satisfied about the source of the money, how the funds have been accumulated and how the share capital has been built up.

SHRI R. K. KHADILKAR: The hon. Member has repeated all the figures and information which I gave except one thing. It is true that Mrs. Aruna Asaf Alı offered to Mr. Morarji Desai, the then Financ Minister and the Deputy Prime Minister...

SHRI LOKANATH MISRA: How do you know? Is it on record by Mr. Morarji Desai?

(Interruptions) Mr. Desai is not now in the Government and he cannot say...

SHRIR. K. KHADILKAR: I put it to you. He was in the Government when the offer was made to the Government. But he has mentioned the Deputy Prime Minister's name. She offered to disclose the name if it could be kept secret to Prime Minister, the Deputy Prime Minister and the then Finance Minister, that is, the Government. That is all.

MR. DEPUTY CHAIRMAN: Mr. Shejwalkar.

SHRI BHUPESH GUPTA: What is the reply to my question?

MR. DEPUTY CHAIRMAN: He has given the reply.

SHRI BHUPESH GUPTA: Has he accepted that...

SHRI DAHYABHAI V. PATEL: How can he reply? परस्परं प्रशंसन्ति अहो रूपं अहो हवनि । How can he reply?

श्री राजनारायण : श्रीमन् . . .

श्री उपसभापति : आपका मौका आयेगा । श्री राजनारायण : वह तो आयेगा लेकित

श्री राजनारायण : वह तो आयगा लोकन इसी सम्बन्ध में एक बात पूछनी है ।

श्री उपसमापति : आप अपने मवाल के माथ इसको भी पूछ लीजियेगा । इसको अपने पेपर पर लिख कर रखी ।

श्री ना० कृ० रोजवलकर : माननीय उप-सभापित महोदय, मैं सदन का ध्यान विजे-पतः दो तीन बातों की तरफ आकर्षित करना चाहता' हु और माननीय मत्री जो का भी ध्यान आकर्षित करता है। माननीय मत्री जी ने जो अकडे दिये है उसमें से दो तीन बातें प्राय: म्पष्ट हो गई है। यह बात ठीक है कि जो कालम 4 में 1967-68 को आमदनी बनाई गई है उसके 175 परमेंट से अधिक वह जाने के कारण शेयर कैपिटल बहुत अधिक हो गया । यह बात अलग है. लेकिन जो सब से मृल प्रक्र्न है जिसका उत्तर नहीं दिया गया और जो कि मःन के मामने स्पष्ट रूप से आ चुका है और वह यह है कि जो रकम उन्होने शांघाई वैक में जमा कराई. 7 लाख 95 हजार 544 रुपये की जो रकम है वह कहां स आई। इसके बारे में तरह तरह के विचार उपस्थित हुये है । कोई कहता है कि रिणयन मनी है और कोई कहता है कि अमे-रिकन भी हो सकता है। कुछ भी हो सकता है। तो इतनी बात स्पष्ट क्यो नही की गई और इससे तमाम णंकायें उत्पन्न होती हैं।

मैं इसके बैकशाउंड में एक दो बात निवेदन करना चाहता हू। जहां तक मुझे जानकारी प्राप्त हुई है उसके आधार पर मैं कह सकता हूं, श्रीमनी अरुणा आसफ अली की कोई निजी सम्पत्ति नहीं थी न उनके पाम कोई खास मकान वगरह था, जब कि स्वर्गीय आसफ अली, उनके पति का स्वर्गवास हो गया तो मिसेज अरुणा आसफ अली के लिये एक हजार रुपये महीने की पेंगन देने को बात थी और आज भी दिल्ली में उनके पास निजी मकान नहीं है। तो यह उनको निजी सम्पत्ति की स्थिति है। तो ऐसी सूरत में जो इस प्रकार का वैकग्राउंड है उसमें शंका उत्पन्न होती है।

श्री उपसभापति : आप मवाल की जिये । आपका क्लैरिफिकेशन क्या है ?

श्री शीलभद्र याजी (बिहार) : आपको मालुम नहीं है, उनके पास मकान था, वह मकान दान कर दिया। आप क्या कहते हैं ?

श्री ना० कृ० शेजवलकर : आप जो कहते है वह टीक होगा । निजी सम्पत्ति नहीं थीं । श्रोमन्, मैं मवाल ही कर रहा है।

श्रीमन्, मेरा निवेदन यह है कि पैट्रियाट खब चलता है और उसके लिये जो प्रेम है वह ईस्ट जर्मने: से आया है। वह प्रेस वहा से आया हुआ है और उसके लिये यह है कि जब तक इसमें मुनाफा नही होगा, लाभ नही होगा, उसका मल्य देने की आवश्यकता नही है। तो उसो बैकग्राउंड में यह भी देखने की बात है कि उसी प्रेंस के लिये मनी कहा ने आया ! कही से भी आया हो या कही से आये, यह आप निर्णय करे, अगर आप आवश्यकता समझते हो तो यह निर्णय करे, यह शासन के उपर है। लेकिन जो मनी आया है वह मनी कहा जाता है ! उसी के साथ साथ एक बात और ध्यान रखने की है कि यह पत्र एंटी-अमेरिकन है, यह पत्र एटी-अमेरिकन प्रचार करता रहता है तो फिर अमेरिका से पैसा आयेगा नहीं क्योंकि अमे-रिका के खिलाफ प्रचार करें फिर भी। वहां से आये यह तो असम्भव है। तो इससे जो नतीजा निकालना है वह नतीजा निकाल लें।

श्री उपसभापति : आप क्लैरिफिकेशन क्या करना चाहते हैं ?

श्री ना० कु० शेजवलकर: तो मै यह जानना चाहता हू कि क्या शासन ने कभी यह पता लगाने की कोशिश की है कि आखिरकार इस बैकग्राउंड में, यह पत्र जो ऐटीटचड लेता है उसके बैकग्राउड में, वास्तव में यह जो मनी है वह आया कहां से । आपके नियमों के अनमार हो तो वह आया होगा! अब वह नियम ठीक है या गलत है, उससे मुझे मतलब नही लेकिन यह 7 लाख 95 हजार रुपया जो है वह किसने दिया, इसको मालुम किया और जो हमारे

राष्ट्र की समस्या है उसके ऊपर इसका क्या प्रभाव पड़ता है इस दुर्टा से भी क्या इस पर विचार करने का शासन ने प्रयत्न किया है या नहीं और अगर किया तो उस प्रयत्न का क्या त्रतीजा निकला ।

दुसरे मैं इस ओर ध्यान आकर्षित करना बाहता हं, जैसा कि मैने कहा कि उनको निजी मम्पत्ति नहीं थीं, तो मैं कालम 4 की ओर ध्यान आकर्षित करना चाहता ह जिसमें कि इकम-है अस की रकम बताई गई है। इसमें बताया है कि 1,24,790 रुपये जमा किये है और साथ ही यह भी बताया है कि 4,81,128 रुपये के ऊपर कैपिटल गेन के कारण 8,46,787 ≄पये का फायदा हो गया । तो मै यह पूछना बाहता हू कि क्या यह बात मही नही है, आप अपने बोई आफ रेबेन्य से पुछ कर के देखिये, **कि...**

श्री उपसभापति : आपने काफी समय ले लिया । आपका क्वेण्चन हो गया या नही ?

श्री ना० कु० शेजवलकर : श्रीमन, यह ब्रडा इम्पार्टेट है।

श्री उपसभापति : इम्पार्टेट तो है लेकिन आपने तीन क्वेण्चन पूछ लिये है ।

श्री ना० कृ० शेजवलकर : श्रीमन्, मै कह रहा थ। कि यह जो है वह एक्चुअली रेवेन्य इन्कम है और अगर यह रेवेन्यू इंकम है तो जो लाभ हुआ है उस पर टैक्स असममेट जो होगा वह 13 आने के करीब होगा। तब ती वह 80 परमेट के करीब होगा । 80 परमेंट के हिमाब में 8 लाख के लाभ के ऊपर 6 लाख से ज्यादा इकमटैवम होगा । जब कि उन्होंने 1 लाख 24 हजार 790 रुपया ही गवर्नमेंट को अदा किया है। तो मेरा पूछना है कि यह जो इतना इन्कम टैक्स का रूपया होगा वह कहा से कलेक्ट किया जायगा, उसको कैमे कलेक्ट करेंगे। बुँकि आपने उसको मान लिया है तो फिर वह टैक्स का एरियर भी नहीं होने वाला है तो फिर उसकी वसूली कैसे होगी और कहा से होगी। आप यह देखें। क्या इस तरह से अभी तक इसका असेममेंट नही हुआ है।

MR. DEPUTY CHAIRMAN: You have taken six minutes and you have already put four questions.

श्री ना० कृ० रोजवलकर: माननीय उग-सभापति महोदय, आप जानते हैं कि मैंने सदन में आपकी आजा का कभी उल्लंघन नहीं किया है लेकिन इस प्रश्न को मैंने विशेष रूप से इस सदन में किया था।

श्री उपसभापति : वह तो ठीक है, कल तो एक ही सवाल पूछ सकते थे और आज आप चार सवाल पूछ चुके हैं।

श्री ना० फ़ु० शेजवलकर : मेरा सवाल रेलेवेंट सवाल है ।

श्री उपसभापित : सवाल तो सभी रेलेवेंट होते हैं । सवाल आप कई पूछ चुके हैं, चार सवाल आपने पूछ लिये हैं । और कितने सवाल पूछना चाहते हैं ? आप बैठ जाइये ।

श्री ना० कृ० शेजवलकर : अच्छा । तो मैं जानना चाहता हूं कि जब उनकी कोई निजी सम्पत्ति नहीं थी तो फिर यह कहां में आया । और सवाल यह है कि यह आज एक राष्ट्रीय प्रश्न है, समस्या यह है कि जिस तरह से हमारी पालिटिक्स में फारेन इनफ्लुएंस बढ़ रहा है उसके ऊपर गम्भीरता से शासन विवार नहीं करता । अगर वह गम्भीरता से इस प्रश्न को लेना नहीं चाहता फिर तो मुझे कुछ नहीं कहना है ।

SHRI R. K. KHADILKAR: He ha8 only asked one important question. The Opposition Leader also asked what was the scheme and whether under relevant scheme the capital gains tax liability was there. That has been discharged and as the hon. Member imagines, it is not so high. She has paid the capital gains tax, under this section of the remittance scheme, viz., where the total income. including capital gains exceeds Rs. 10,000, tax will be charged on the amount by which the capital gain exceeds Rs. 5,000 at one and a half of the average rate of tax payable to the ordinary income of the taxpayer or at the flat rate of 15 percent, whichever is higher. Under this clause, whatcapital gains tax liability has accrued has been paid. One more question he has asked about the bank. Foreign remittance could come only through the Lloyds Bank or the Hong Kong Bank. It could not come otherwise. It came through proper channel through the banking channels.

SAIYID NURUL HASAN PROF. (Nominated): Sir, I would like to understand one point which seems to have become rather obscure in all this discussion. The major issue which has been raised is that it is claimed that the source of remittance is foreign and not an Indian source. Now, the law being absolutely clear that no foreigner could send a remittance under that particular scheme, did the Ministry of Finance or the Reserve Bank satisfy itself that the person who actually remitted the money was an Indian national? Secondly, did they satisfy that the money which was acquired by that individual was not the result of a remittance from India and brought back, but it was money which he acquired outside? If the answer to these two points be in the affirmative, in view of the fact that Mrs. Asaf Ali had very clearly offered to the Government to disclose the name of the person who had made this remittance and she had also in alternative made it absolutely clear that she would be p epared to publish this name if all the others published the name, is she not entitled to that protection which even ordinary business people were entitled to? Persons are so keen about foreign funds. Is the Government aware that there are certain elements in this country who are making a conscious attempt to harass all those who are subscribing to or giving money to all those journals which stand for socialism and which opposes reactionary policies? If that be so, what steps do the Government propose to take to give protection to those people?

SHRI R. K. KHADILKAR: Only one question has been raised. As I have said earlier, when Mrs. Asaf Ali offered to disclose the name to the Government, it is quite clear that if that name had been a foreigner's name or any name which did not fall in the categories that were there under the National Defence Remittance Scheme, certainly the Finance Minister would have taken some action. The authorities would have taken some action. So, you should presume that it is not...

SHRI N. K. SHEJWALKAR: How do you say that?

SHRI R. K. KHADILKAR: The name not to be disclosed.

SHRI N. K. SHEJWALKAR: He does not give the name and in another place he says that we should not presume the name. This is unfair.

SHRI R. K. KHADILKAR: So far as the second part of the question is concerned, tax liability is fully discharged and the Department is satisfied. Nobody should question any liability to pay the taxes when protection is called for.

SHRI BHUPESH GUPTA: Mr. Morarji Desai was satisfied.

SHRI LOKANATH MISRA: There is no indication of it. How do you say that?

SHRI N. K. SHEJWALKAR: How do you say that?

Shri Bhupesh Gupta: My friend, the Swatantra Party leader, Mr. Piloo Mody's father, late Shri Homi Mody, advanced a loan of Rs. 20 lakhs to the company, which owned the Link and the Patriot.

SHRI LOKANATH MISRA: I think it had nothing to do with Russian money. It was Indian money.

श्री हयातुल्ला अन्सारी (उत्तर प्रदेश) : मै यह आपसे पूछना चाहता हूं कि मैं किसी के बारे मैं कैसे कह दूं रिशया से पैसा लिया । मैं डाउट कर सकता हूं रुपया कहां से आया लेकिन किसी कन्टी का नाम कैसे लुंगा...

श्री उपसभापति : आप बैठिये ।

श्री हयातुल्ला अन्सारी : यह हाउस की डिगिनटी के लिये क्या ठीक होगा । अभी लखनऊ में आर० एस० एस० का कैम्प हुआ था और तीन दिम वह कैम्प रहा और उन तीन दिनों में इतना पैसा खर्ची हुआ, ये सारी बातें सामने आती हैं तो मैं भी कह सकता हूं वह रुपया सी० आई० ए० से आया । मैं चाहूंगा आप हाउट कर सकते हैं लेकिन कन्ट्री का नाम लेना हाऊस की डिगिनटी के लिये क्या ठीक होगा ?

श्री ना० कृ० शेजवलकर : आप वेरीफाई करिये। मैं चैलेन्ज करता हूं। Come on, we

challenge it. Government should verify it. What is this maligning? How is the RSS brought in here?

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI N. K. SHEJWALKAR: Now, the RSS has been brought in here. I challenge the Finance Minister to find out if they have done it. Unnecessarily it is being brought in.

SHRI S. N. MISHRA (Bihar) Mr. Deputy Chairman, it seems that this subject has got mixed up with some politics. On behalf of my Party I would like to assure you that we do not want to cast any reflection on the distinguished lady. She has been a valiant freedom fighter and it is farthest from our minds to cast any reflections upon the integrity of the lady. We continue to respect her very much, but this subject must be raised to the technical level. What I find is that this subject has got mixed up with a certain amount of sypmpathies and antipathies. My object would be to separate the subject from sympathies and antipathies. There are certain issues which arise out of the discussion that has taken place in this House. The hon. Minister, you will be pleased to recollect, said that Indian nationals abroad can repatriate money. I wanted to get a copy National Defence Remittance Scheme, but I have not been able to lay my hands on it, despite my best efforts. Whatever he has said...

SHRI BHUPESH GUPTA: May I pass on this copy to him?

SHRI S. N. MISHRA: Please wait. It was available to him, but it was not available to me.

SHRI BHUPESH GUPTA: I got it.

SHRI S. N. MISHRA: Now, Sir, the point I was making is that Indian nationals abroad—mark the word 'abroad'—can repatriate, but here is a person who is not an Indian national abroad. I am trying to understand things. May be, I am not sure, an Indian national abroad had remitted this amount to her. So, may I know whether this distinguished lady could come under the category of Indian nationals abroad or...

SHRI ARJUN ARORA (Uttar Pradesh): Under this scheme—the hon. Member, Mr. Mishra, has not read it—any Indian can receive.

SHRI S. N. MISHRA: Let me have my say. I am trying to understand the whole thing. It is an Indian national abroad who can repatriate. It is not a person in India who can repatriate. Now, Sir, the only question that arises is that if an Indian, who is not abroadhe or she—gets a gift from some persons can he or she not repatriate that amount?

SHRI ARJUN ARORA : I would tell this to Mr. Mishra, to help him. I want to help him.

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI S. N. MISHRA: I do not want to be helped. Now Sir...

SHRI BHUPESH GUPTA: Mr. Deputy Chairman, on a point of order...

MR. DEPUTY CHAIRMAN: There is no point of order.

SHRI BHUPESH GUPTA: He is only asking...

MR. DEPUTY CHAIRMAN: You have had your say. No, no. Please sit down. We have already taken one hour and five minutes on this.

SHRI BHUPESH GUPTA: I pass on the scheme to him...

(Interruptions)

MR. DEPUTY CHAIRMAN: No. no. There should be no interruption. There should be no interruption.

SHRI S. N. MISHRA: I want to understand. Now, Sir, get me a scheme under which this distinguished lady could be put into the category of an Indian national abroad. That is point No. 1. The Indian national abroad, he or she, cannot keep the name concealed. If she is in the category of an Indian national abroad, then, of course, she could not disclose the source of her income. But there is another person who is an Indian national abroad, he or she has to disclose his or her name. At the same time, he or she may not disclose his or her source of income. But the name has to be disclosed of the Indian national abroad., Who is the Indian nation abroad in this case, whether he is the person who remitted the amount? It is the person in India who has got this gift. Who is the Indian national abroad? That is No. 2. If the person is not an Indian national abroad, then the name of the person who gifted thatamount has to be dis-

closed. Supposing if I am living abroad and I want to repatriate any amount, I have to give my name. The name must be given. The only safeguard that is provided or the incentive, whatever you may call under the Scheme is that the source of income may not be disclosed. The source of income may not be disclosed, but the name of the person must be disclosed. Here what the bon. Minister has been pleased to tell us is simply that the amount came through certain banks and nothing else. So, I would not, by any stretch of imagination, be prepared to place this honourable lady in the category of an Indian national abroad. If the lady her self is an Indian national abroad, then the person, the Indian national abroad, has to disclose his or her name. Then the second point is, in what foriegn currency this amount came?

Discussion

SHRI K. S. CHAVDA: My name is there and you give me my time.

MR. DEPUTY CHAIRMAN: Firstly your name was there. But afterwards your name is not in the list, Mr, Chavda.

SHRI S. N. MISHRA : I would not like to go into many other aspects, but I would like to know, Sir, in what foreign currency this amount came when he repatriation was made. These are the two simple questions.

SHRI BHUPESH GUPTA: Mr. Deputy Chairman...

MR. DEPUTY CHAIRMAN: Now you should not interrupt. The hon. Minister will give the reply.

SHRI R. K. KHADILKAR: I am extremely happy to note that the hon. Leader of the Opposition without detracting the aspersions some people tried to cast on an honourable lady, asked me two straight questions and I would No. 1: like to give him the reply. On 30th October, 1965, an explanatory press note was issued during Mr. Shastri's regime. The questions have been asked whether under the National Defence Scheme it is open to persons other than the Indian nationals to make remittances to India. It is clarified that the reference to Indian nationals in the Scheme is only in regard to the recipients who must be Indian nationals. This is the Scheme under which the recipient must be an Indian national. And No. 2: Regarding the currency it was in Swiss The money was received Francs. Swiss Francs.

SHRI S. N. MISHRA : Sir, the hon. Minister says that the recipient only must be, an Indian. The other end must not be Indian? Is that the point he is making?

SHRI BHUPESH GUPTA: Mr. Deputy Chairman, shall I read the text of this?

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, you should not assume the role of an autocrat.

SHRI BHUPESH GUPTA: I have got the copy right now.

MR. DEPUTY CHAIRMAN : It is for the hon. Minister to clarify the point that has been raised by the hon. Member, Mr. Mishra.

SHRI BHUPESH GUPTA : "The person must be an Indian national. The money should come through the bank and 'it should come as a gift."

श्री राजनारायण : श्रीमन्, मैं तो आपको इस बारे में कह चुका हं।

श्री उपसभापति : इसके बाद हमने एक बिल लेना है। We have to complete that Bill also. I would request all the Members to proceed with this Bill.

SHRI S. N. MISHRA: About that also I will have to say something.

श्री राजनारायण : श्रीमन्, मैं इस समय वित्त मंत्री जी से सवाल पूछ सकता हूं।

श्री उपसभापति : किस के बारे में ?

श्री राजनारायण : आपने मुझ से कहा था कि आपका नाम है और हम एलाउ करेंगे।

श्री उपसभापति : मुझे याद नहीं है कि मैंने इस तरह की बात कही थी। अगर कहा था तो मैं आप से प्रार्थना करूंगा कि आप अपना प्रश्न आधा और एक मिनट में समाप्त कर दें क्यों कि मैंने आप से कहा था।

श्री अर्जुन अरोड़ा: मेरा भी नाम है और मुझे भी मौका मिलना चाहिये।

श्री राजनारायण : श्रीमन्, मैं पहले ही मंत्री जी से यह निवेदन करना चाहता हं कि मंत्री जी इतनी तकलीफ उठायेंगे कि वे मेरी ओर से श्रीमती अरुणा आसफअली जी को यह बात कह दें कि मैं उनकी बड़ी इज्जत करता हं क्योंकि वह हमारे दल में रह चुकी हैं। राष्ट्रीय स्वतं-त्रता संग्राम में, 1942 के जन आन्दोलन में उन्होंने ख्याति प्राप्त की है और यही कारण है कि हम उनकी इज्जत करते हैं। यह हमारी भावना है, लेकिन वह भावना धीरे धीरे हमारे मन से निकलती जा रही है। हमारी भावना माननीय मंत्री जी श्रीमती अरुणा आसफअली को बतलादें।

अभी तक श्री भूपेश गुप्ता जो यह कहा करते थे इंडियन नेशनल । उसका नाम डिक्लेयर करने के लिये श्रीमती अरुणा आसफअले ने पूराने भृतपूर्व मंत्री महोदय और वित्त विभाग को लिखा था। अभी तक तो श्री भूपेश गुप्ता का यह कंटेन्शन था मगर अब कंटेन्शन बदल गया है। अब कंटैशन यह आ गया है कि इंडियन नेशनल होना चाहिये जो धन लेता है, इ.ड.५न नेशनल होना उसके लिये जरूरी नहीं जो धन देता है। (Interruptions) तो मैं माननीय मंत्री जी से यह जानना चाहता हूं कि जब धन ग्रहण करने वाले को भी इंडियन नैशनल होना था तो श्रीमती अरुणा आसफअली भृतपूर्व वित्त मंत्री को क्यों आ प्रही बनीं कि नाम डिक्लै यर न किया जाय । उस समय श्रीमती अरुणा आसफ अली के ऊपर चार्जशीट लगी हुई थी। मैं चाहता हं कि उनको चार्जशीट मे बिलकूल वरी होना चाहिये। (Interruption) अगर हमारे ऊपर कोई चार्जशीट लगा होता तो हम पहले व्यक्ति होतें की सारी चीजों को साफ कर देते । मै चाहता हुं कि तब तो श्रीमती अरुणा आसफ अली ने वित्त मंत्री जी को नाम डिक्लैयर न करने के लिये लिखा था लेकिन अब तो वित्त विभाग में श्रीमती इन्दिरा नेहरू गांधी हैं, वे उनसे कहें कि जिसने धन भेजा है उसका नाम खोल दें। मान लीजिये श्री मोरारजी देसाई ने गलती की और उन्होंने नाम नही खोला, तो इन्होंने नाम क्यों नहीं खोला ? श्रीमन्, इसी पर आज विवाद है और इस पर तो सारे दिन चर्चा होनी

चाहिये थी क्योंकि मुझे याद है कि श्री मोरारजी देसाई ने किसी एक नेपाली का नाम बतलाया था कि उस नेपाली ने 50 हजार रुपया लिक या पेटियट को भेजा है। हमने उस नेपाली के नाम का पता लगाया, लेकिन उस नाम का नेपाली वहां पर कोई है ही नही । इस तरह से फर्जी नाम बनाकर रुपया मिला । तो मैं यह निवेदन करना चाहता हुं कि कोई ऐसी व्यवस्था हो जिससे इस तरह का धन न आने पावे । हम हाथ जोड़कर आपके द्वारा सरकार से निवे-दन कर रहे हैं कि यह देश भ्रष्टाचार के गर्त में जा रहा है और किसी न किसी तरह से कोई रास्ता निकाला जाय जिससे देश की भलाई हो सके और इस तरह से देश में बाहर का मनी न आने पावे क्योंकि इससे तो यहां के धनपतियों को ही फायदा होता है । श्रीमन्, इस बात को तो आप जरूर ही समझ रहे होंगे चाहे हम समझें हों या न समझे हों । इसलिये कोई ऐसा तरीका अवश्य निकाला जाना चाहिये कि इस तरह से जो फारेन एक्सचेंज का ब्लैक हो रहा है उसको रोका जाय।

· श्री उपसभापितिः श्री राजनारायण जी, अब आपका प्वाइन्ट हो गया है और एक मिनट भी हो गया है ।

श्री राजनारायण: देखिये लुव्वे-लुवाव क्या है। मूल क्या है। फारेन एक्सचेंज आता है, उस फारेन एक्सचेंज को किसी पूंजीपित को बेचा जाता है, वह पूंजीपित उसी से फिर इम्पोर्ट करता है और फिर यहां बेच कर एक के दस देता है। यही जालबट्टा इस तमाम एफेयर में दिखाई पड़ता है।

🌝 श्रो <mark>उपसभापति</mark> : आपका पाइन्ट हो गया ।

श्री राजनारायज्ः मै श्रीमती अरुणा आसफ-श्रिली से दरखास्त करता हूं कि अपनी ख्याति . को अगर वे कायम रखना चाहती है तो जितने चार्ज उन पर लगे हैं उनकी सफाई वे खुद करें सरकार करे या न करे।

SHRI R. K. KHADILKAR: Except one thing there is no question. I would like to assure the hon. Member that

under the remittance scheme whatever disclosure was necessary has been made and the income-tax authorities are satisfied. I do not think anything is left or any ground is given for casting any aspersion.

श्री राजनारायण : एस्पर्शन की कोई बात नहीं है। इनकम टैक्स अथारिटीज को श्री जग-जीवन राम ने भी सेटिस्फाइ कर दिया।

श्री सी० डी० पांडे : मिसेज मुखर्जी से 2 लाख रुपया लिया गया ।

SHRI ARJUN ARORA: Mr. Deputy Chairman. . .

SHRI LOKANATH MISRA: Has he submitted his name? It cannot be done.

SHRI ARJUN ARORA: I have submitted my name in the morning.

SHRI DAHYABHAI V. PATEL: Then there are others who have given their names.

MR. DEPUTY CHAIRMAN: Those who have given from the beginning only.

SHRI ARJUN ARORA: My name is there in the morning.

श्री उपसभापति : इधर से तो एक यही बोल रहे हैं ।

श्री ना० कृ० शेजवलकर : अरोड़ा साहब को जरूर बोलना चाहिये ।

SHRI ARJUN ARORA: I want to know whether under the scheme it was possible for an Indian national to receive money from an Indian national abroad also. In this case the contention of Mrs. Aruna Asaf Ali is that she received the money as a gift from an Indian national abroad.

(Interruption)

SHRI DAHYABHAI V. PATEL: He must ask a question and not play the role of a Minister.

MR. DEPUTY CHAIRMAN: Mr. Arora, information has been given. Whatever you said has been repeated a number of times. You only ask your question.

(Meghalaya) Bill, 1969 SHRI ARJUN ARORA : Sir, I seek

SHRI ARJUN ARORA: I am asking a question, but half a dozen Members get up every time. My question is whether under the scheme it was open for Mrs. Aruna Asaf Ali, an Indian citizen, to receive a gift from an Indian abroad because she claimed that she received money from an Indian national abroad.

(Interruption)

MR. DEPUTY CHAIRMAN: Second question?

SHRI ARJUN ARORA : Another brief question is whether any other Indian national who received foreign remittance under this scheme disclosed the name to the Government or to the public; if not, why should Mrs. Aruna Asaf Ali alone be singled out for this disclosure in spite of the fact that in her generosity ...

(Interruption)

SHRI SHEEL BHADRA YAJEE : He is a reactionary. . .

SHRI LOKANATH MISRA : You are a Russian agent . . .

SHRI BHUPESH GUPTA: Mr. Piloo Mody is whose agent?

SHRI ARJUN ARORA: I want to know whether any other Indian national except Mrs. Aruna Asaf Ali was generous enough and frank enough to offer to any agency of the Government the name of the person who sent the remittance.

Thirdly, . . .

MR. DEPUTY CHAIRMAN: No third question.

SHRI BHUPESH GUPTA: When again and again I wanted to place it, you do not even allow me.

SHRI R. K. KHADILKAR: While replying to the Leader of the Opposition I made the position very clear. He has repeated the question in a different form. Under the scheme when a remittance was received, the receiving party was under no obligation to disclose the name. This is number one. Regarding the second question whether others have also disclosed these things, I do not know, but the - income-tax authorities must be having that information. I have no information. If the House wants it, I shall give.

श्री राजनारायण : श्रीमन्, मैं अर्जुन अरोड़ा का बड़ा शुक्रिया अदा करता हूं। मै आपके द्वारा सुझाव देता हं कि जो लोग फारेन मनी लेते हैं उन सबकी सूची सदन में दे दी जाय।

your protection . . .

THE ASSAM REORGANISATION (MEGHALAYA) BILL, 1969

MR. DEPUTY CHAIRMAN: Mr. Shukla.

SHRI C. D. PANDE (Uttar Pradesh): Sir, on a point of order. The item that the hon. Minister is to move cannot be taken now at such short notice.

MR. DEPUTY CHAIRMAN: Let him first say what he wants to say. Afterwards you can raise a point of order.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Mr. Deputy Chairman, I seek your indulgence and the indulgence of the House to move this motion for consideration. Although this item is not on the Order Paper, with your indulgence and the support of the House I would like to move the motion:

"That the Bill to provide for the formation within the State of Assam of an autonomous State to be known as Meghalaya and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

SHRI S. N. MISHRA (Bihar): Mr. Deputy Chairman, may I say that probably all of us are very much interested in the expeditious passing of this measure. Let there be absolutely no doubt about it, but at the same time this must be made clear beyound any shadow of doubt that we cannot put up with the cavalier fashion in which this House is sought to be treated. We cannot be at the beck and call of the Government and we cannot just to enable the Government to go to Bombay, get this legislation for Meghalaya passed in an irregular way. If we had to do it properly, we would have sat for a day more beyond the 24th.

Another point. This cannot be taken up like this. We are governed by certain rules of procedure. The rules of procedure do not permit this motion to be made in this way and so I must say that some